

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

RA.No.242 of 1994  
IN  
DA.No.305 of 1994

Dated New Delhi, this the 12<sup>th</sup> day of July, 1994

Hon'ble Shri J. P. Sharma, M.J)

By Advocate: Shri M. K. Gupta

## VERSUS

Union of India through

1. The Secretary  
Ministry of Urban Development  
Nirman Bhawan  
NEW DELHI-110011
2. The Directorate of Estate  
Nirman Bhawan  
NEW DELHI-110011
3. Comptroller & Auditor General of India  
through its Administrative Officer  
10, Bahadur Shah Zafar Marg  
NEW DELHI-110002

... Respondents

Q R D E R

Shri J. P. Sharma, M(J)

The Review Applicants have sought review of the judgement dated 24.5.94 by which the OA. 305/94 was disposed of with certain directions to the respondents. In the Review Application, the Review Applicants have not taken any ground for review of the order. They have only referred to certain facts and arguments which have already been considered in the order under review. The order for

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## Contests?

payment of damages after 11.6.93 has been passed on  
the basis of evidence on record.

(11)

2. Since the respondents have already allotted accommodation, so it was the fault of the applicant not to have procured that allotment letter. The applicant no.2 was on leave from 18.6.93. He was not relieved on the date when the allotment letter was issued. Thus, the finding in this respect cannot be faulted with. There is no error apparent on the face of the order.

3. The Review Application, therefore, is devoid of merit and is accordingly dismissed.

*J. P. Sharma*

(J. P. Sharma)  
Member (J)

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